

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.500/94

Tuesday, this the 2nd day of August, 1994

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

NK John, Retired Superintendent (E/M Grade II),
Military Engineering Service,
Neelankal House, Piravom PO,
Ernakulam District.

....Applicant

By Advocate Shri K Surendra Mohan.

Vs.

1. The Joint Controller of Defence Accounts (Funds),
Meerut.
2. The Controller of Defence Accounts (Pension),
Allahabad.
3. The Chief Engineer, HQ Southern Command,
Engineer's Branch, Pune--411 001.
4. The Assistant Garrison Engineer (I),
Military Engineering Service,
Naval Base, South Vijayanarayananam,
Tirunelveli--627 118.
5. Union of India represented by Secretary,
Ministry of Defence, New Delhi.

....Respondents

By Shri C Kochunni Nair, Senior Central Govt Standing Counsel.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Learned counsel for applicant submits that applicant has been paid the amounts due to him by way of Provident Fund and interest thereon. We record the submission. It is unnecessary to consider the application further and it is accordingly dismissed without costs.

Dated the 2nd August, 1994.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN